

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Company Appeal (AT) (Ins) No. 354 of 2021**

**IN THE MATTER OF:**

**Gopal Dixit**

**....Appellant**

**Vs.**

**Anil Kumar & Anr.**

**....Respondents**

**Present:**

**For Appellant:- Ms. Garima Sharma, Advocate**

**For Respondent:- Mr. Sunil Wali, Advocate**

**O R D E R**  
**(Virtual Mode)**

**07.06.2021:** Ld. Counsel for the Appellant submits that in this matter, the parties have settled the claim and filed Application before the Adjudicating Authority, which was allowed on 18.05.2021. Ld. Counsel for the Respondents is agreed with the submissions.

In such circumstances, nothing survives in this Appeal. Thus, the Appeal is disposed of.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*sc/md*